

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:433

ANSWERED ON:25.04.2013

TOUTS IN RAIL RESERVATIONS

Gowda Shri D.B. Chandre;Jeyadurai Shri S. R.

**Will the Minister of RAILWAYS be pleased to state:**

(a) whether some railway officials and touts have been arrested by the Northern Railway Vigilance Cell during the recent Holi festival for their alleged role in the blackmarketing of tickets and other malpractices;

(b) if so, the details thereof;

(c) the details of touts, railway officials, passengers travelling on transferred tickets arrested during Holi in various railway zones, zone-wise; and

(d) the details of concrete steps taken by the Railways to free itself from touts and their nexus with railway officials?

**Answer**

MINISTER OF RAILWAYS ( SHRI PAWAN KUMAR BANSAL )

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 433 BY SHRI S.R. JEYADURAI AND SHRI D.B.CHANDRE GOWDA TO BE ANSWERED ON 25.04.2013 IN LOK SABHA REGARDING TOUTS IN RAIL RESERVATIONS

(a) & (b) During checks conducted by Northern Railway Vigilance two Railway officials belonging to Railway Protection Force (RPF) were apprehended for demanding and accepting illegal gratification for allowing decoy passengers in compartment reserved for ladies / disabled passengers. An First Information Report (FIR) had been registered with Government Railway Police (GRP) and both officials were taken under Judicial Custody. In March 2013, 12 touts were prosecuted by Northern Railway under Section 143 of Railway Act.

(c) Zone-wise details of number of cases of touts apprehended/prosecuted are Appended. No railway staff and passenger travelling on transferred tickets were arrested during Holi. However, fare and penalties amounting to Rs.21.65 lakhs were recovered from 2893 passengers in March 2013.

(d) Regular checks are conducted by RPF, Commercial and Vigilance wings of Railways to curb the touting activities. Railway staff if found indulging in malpractices are taken up under the Disciplinary & Appeals Rules. Steps such as introduction of photo Identity Card, monitoring and surveillance of the important reservation offices through Closed Circuit Televisions (CCTVs), creating awareness among passengers against menace of touts etc. have also been taken.